

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA  
UNSTARRED QUESTION NO.1347  
TO BE ANSWERED ON 23<sup>RD</sup> NOVEMBER, 2016**

**CMRTS**

1347. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether State Government of Gujarat has applied for Captive Mobile Radio Tracking Service (CMRTS) Frequency Licence from Department of Telecommunications (DoT) for implementation of Digital Trunk Radio System (DTRS) for modernization of their Police Communication System;
- (b) if so, keeping in view the hostile country border with Gujarat the time by which the CMRTS Licences is likely to be issued;
- (c) whether issue regarding waiving off of spectrum charges (including licence fees and late fees) payable *w.e.f.* 01/06/2004 till 31/03/2016 amounting to Rs. 9,51,17,673/- has been settled and if so, the time by which the necessary licence for implementation of 'DTRS' system is likely to be issued to Gujarat Police;
- (d) whether keeping in view the sensitivity and urgency for modernization of the State Police, the DoT would issue the licence without linking amount due of spectrum charges, with the application for issuing licence for DTRS system and treat the matters separately; and
- (e) if so, the time frame fixed for the same?

**ANSWER**

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &  
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(SHRI MANOJ SINHA)**

(a) to (e) Madam, the Additional Director General of Police and Commissioner, Technical Services, Gujarat State applied for Captive Mobile Radio Trunking Service (CMRTS) Licence using digital technology for Ahmedabad, Vadodara, Surat, Rajkot cities and Gandhinagar district service areas. These applications were examined as per the laid down procedures and Captive Mobile Radio Trunking Service (CMRTS) license for Ahmedabad, Vadodara, Surat, Rajkot cities and Gandhinagar district service areas have been issued on 28<sup>th</sup> September, 2016 subsequent to payment of principle amount in respect of spectrum charges.

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